

(1300/UB/NK)

If the Government is so pertinent and significant in promulgating an Ordinance and to make a legislation so as to protect the Muslim women in the country, then, Sir, mob lynching is also there in the country. Last week also, three persons were killed by the mob and the hon. Supreme Court has already specifically directed the Government to have a legislation on it. Why is the Government not ready to initiate a legislation on mob lynching? I am not going into the history of this case. This is being done with a clear political motive – to target a particular community in the country and there is no doubt about it.

Three Ordinances have been promulgated. The first Ordinance was promulgated on 19th September, 2018, the second Ordinance was promulgated on 12th January, 2019 and the third Ordinance was promulgated on 21st February, 2019. Consecutive Ordinances have been promulgated so as to ban *Triple Talaq*. I cannot understand what was the necessity and emergency for promulgating an Ordinance. There is no justifiable answer.

Sir, continuous promulgation of Ordinances one after another is lacking bona fide; it is with a political motive – to target a particular community. This is a specified targeted agenda of the BJP-led Government in the country. That is the first point which I wanted to make.

1258 hours

(Shri Rajendra Agrawal *in the Chair*)

Sir, you are very well aware that article 23, a well-established constitutional position, can be invoked only under extraordinary and compelling circumstances. No extraordinary and compelling circumstances are prevailing in the country so as to promulgate this Ordinance. Sir, the seven-judge bench of the hon. Supreme Court on 2nd January, 2017 in the case of Krishna Kumar vs. State of Bihar held, “Re-promulgation of an Ordinance is impermissible and is a fraud on the Constitution”. Sir, it is a big dictum on the part of the Supreme Court. Consecutive promulgation of Ordinance is a fraud on the Constitution. Further, it says, “The Ordinance-making power does not constitute the President or the Governance into a parallel source of law-making authority or an independent legislative authority”. So, here in this case, this is an abuse or misuse of Constitutional provisions under article 123. Hence, I oppose the Ordinance route of legislation.

Sir, I am coming to the contents of the Bill. The contents of the Ordinance and the Bill are against the interests of the Muslim men and women. As per the Statement of Objects and Reasons, the Bill is intended to prevent discrimination against the Muslim women and for the empowerment of Muslim women. The Supreme Court Judgment in the case of Shayara Bano vs. Union of India which was held on 22nd August, 2017: *Talaq-e-Bidat*, i.e. an instantaneous and irrevocable divorce by a Muslim husband on his wife is null and void. This is the Judgment of the hon. Supreme Court on 22nd August, 2017 which means an instantaneous and irrevocable divorce given by a Muslim husband on his wife is null and void. It means that it is *void ab initio* –the marriage has no legal sanction; no legal sanctity; and the marriage status is still subsisting. That is the position. I would like to know, what is the need for a new law on *Triple Talaq* when the hon. Supreme Court's verdict is the law of the land?

I would like to quote one of the fundamental maxims of criminal jurisprudence, "*Nullum crimen sine injuria*". That means, no person shall be punished for an attack that does not prove to be significantly harmful to anyone. Here, Sir, after 22nd August, 2017, i.e. after the pronouncement of the Judgment, an act of *Talaq-e-Bidat* does not in any way harm or violate the rights of a Muslim wife unless the husband refuses to perform the conjugal responsibilities or duties upon him or the wife is forced to leave from the residential place of the husband. Only in these two circumstances, you can invoke it. If these two circumstances exist, we have Section 498A of the Indian Penal Code which can be invoked and we also have the provisions of the Protection of Women from Domestic Violence Act, 2005. You can very well invoke it. What is the necessity and need for another law? Sir, I am moving the Resolution, please give me some more time. (1305/KMR/SK)

Section 498A of IPC as well as provisions of the Protection of Women from Domestic Violence Act, 2005 are applicable here. So, what is the necessity of having such a legislation?

Secondly, this is about criminalising a civil wrong. At the time of introduction of the Bill a very detailed narration has already been given. It is absolutely a personal law. How can a wrong arising out of a personal law be treated as a crime under criminal law? A dispute arising out of a marriage has never been considered a crime within the purview of the criminal law. Marriage

disputes in all religions are covered by personal laws and are treated as civil wrongs. Matters of marriage, divorce, succession, etc., are considered as civil wrongs.

Imposing the punishment of imprisonment for three years for divorce is not applicable to any other community. Why are you not imposing imprisonment for divorce in the Hindu community? Why are you not imposing imprisonment for divorce in the Christian community? Why do you want to have it only in the Muslim community? That is why I say that this is a discrimination against the Muslim community. This is violation of Article 14, violation of Article 15, and violation of Article 25 of the Constitution.

The provisions of the Bill contradict each other. Clause 3 says that if instant talaq is pronounced by a Muslim husband upon his wife, it will be null and void. Clause 4 says that the punishment is imprisonment for a period of three years. Clause 5 says that the wife is entitled to claim maintenance from the husband. My simple question is, how can a jailed husband provide maintenance to his wife? Is this protecting the rights of women? If a wife is claiming compensation or maintenance or subsistence allowance from her husband who is in jail, how will he be able to give it? And it says the wife is entitled to the custody of children. If talaq is void and illegal, why are you separating the husband and wife from cohabitation under a single umbrella? Why are you separating them? Why are the children being separated from their father?

As per the CrPC, police is the complainant and prosecution is initiated by the police. Here, the woman upon whom talaq is pronounced shall be heard for granting bail. They are also not to get bail. That provision is also there.

The Bill is not intended to protect the rights of Muslim women but to harass the Muslim husband. Three-year imprisonment of husband while the marital relationship is subsisting, such a provision in legislation is never even heard of. This lacks bona fides. This is brought in with the ulterior political motive to target the Muslim community and violate the basic principles of criminal jurisprudence, and hence I oppose it.

With these words, I conclude, Sir. Thank you.

(ends)

1308 hours

SHRI P.K. KUNHALIKUTTY (MALAPPURAM): Sir, I would like to endorse the views expressed by Shri Premachandran here. The hon. Minister has very skilfully argued his case. Unfortunately, that is not at all convincing for the stakeholders of this country, that is, the major minority community of India. Why is the Government not at all bothered about that? According to the hon. Minister, this maybe a very genuine case and it is very beneficial to the relevant minority community, the Muslim community. But why is he not having even one consultation? Has any Muslim organisation, minority organisation, ever supported him on this? If it is so beneficial for them, why is it not at all convincing to the major minority community of this country? What is the need for you to make it an issue?

(1310/SNT/MK)

It is discriminatory as Shri Premachandran told here now. Generally, you are not doing this discrimination with any other community on any other issue. This is the only issue. I do not think that the statistics establish your argument. Of course, the Supreme Court has given its judgement that the triple talaq has come to an end. Where has the Supreme Court told that the Government should bring a law? You are saying that it is reported in this or that paper. So many such arguments are there. That is what the hon. Minister is saying here. That is the reason for bringing this Bill. ...*(Interruptions)* Sir, I have sacrificed two minutes for the Congress Party. That is why you have given me permission.

I do not think the statistics establish your argument. As per the last census, the percentage of divorce among Muslim communities is very minimal. No statistics establish your argument. I should bring to your notice that it is only 0.56 per cent, whereas, in other communities, it is much higher. So, what is the reason for you to bring this Bill? Major minority community of the nation as well as the whole country knows that it is nothing but your political agenda. Now, the election is over and you have convincing majority, absolute majority. So, what is the need for you to pass such a legislation in a hurry? What you are doing here is you are going ahead with your political agenda, nothing else. That is the reason for this discrimination.

Sir, we are a minority party. We have supported the Sabarimala issue. We are believers and you are also believers. Shri Premachandran was talking about that. So, why is this double standard? Why is this discrimination? Are you not ashamed? Is it not shameful to have discrimination and make the argument so convincingly? Any lawyer can make a bad issue a good issue. That is what I should say to our hon. learned Minister. So, you have to withdraw this Bill. Since you are having a convincing majority and the election is over, political agenda can be set aside. At least you should have a reconsideration about that and withdraw the Bill. That is what I say and you should consult others on this issue.

(ends)

1313 बजे

श्रीमती मीनाक्षी लेखी (नई दिल्ली): धन्यवाद सभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया। मैं सबकी बातें बहुत ध्यान से सुन रही थी तो मुझे अचानक इन सबको याद दिलाने के लिए जवाहर लाल नेहरू जी की याद आई। जो स्ट्रगल जवाहर लाल नेहरू जी की थी, उनसे एक आंद्रे मेलरॉक्स नाम के फ्रेंच जर्नलिस्ट ने पूछा- "What has been your greatest difficulty in independent India?" And his answer was, "To make a just society on the basis of just laws." And not just this, he also said, "...perhaps to create a secular state in a religious country." क्या यही दिक्कतें आज प्रधान मंत्री मोदी जी की नहीं हैं? Creating a secular state in a religious community और उस समय के तमाम जो भाषण दिए गए और जो-जो विवाद खड़े किए गए, चूंकि यह बिल पहले भी दो बार आ चुका है तो जितने भी विवाद खड़े किए गए थे कि धर्म संकट में है, यह डिवाइज लॉ है, इसके बिना पूरी दुनिया समाप्त हो जाएगी, यह मुसलमानों के हूकूको का सवाल है, आदि सब प्रश्न उठाए गए थे। ठीक इसी प्रकार की बहस उस जमाने में भी हिन्दू कोड बिल को लेकर हुई थी। ठीक उसी बहस के अंदर, जैसे आजकल सुनने में आता है कि वर्ष 1986 के बाद की एक बॉडी, ऑल इंडिया मुस्लिम पर्सनल लॉ बोर्ड, ठीक इसी किस्म की एक बॉडी ऑल इंडिया एंटी हिन्दू कोड एसोसिएशन तब भी बनी थी, यह भी उसके खिलाफ बनी थी। उस जमाने में भी, अभी कुछ समय पहले जब हम एनआईए और अन्य विषय पर बहस कर रहे थे, तब भी आया था।

(1315/GM/YSH)

मेरे मित्र पिनाकी जी यहां नहीं है, उन्होंने यह बात उठाई थी कि एक विशेष कौम के लोग ज्यादा फंसते हैं, जिसका कारण आर्थिक व्यवस्था है। I want to tell that it is not just economic backwardness, but the backwardness of mind and thought and that needs to be corrected. The thinking that religious law is immutable is wrong. People, who think that religion will control every aspect of social life, are wrong in their thinking and this is what needs to be corrected. When the Hindu Code Bill, which was a difficulty, was brought अम्बेडकर जी को कांग्रेस से इस्तीफा देना पड़ा, क्योंकि यह उनके मन की इच्छा थी कि हिन्दू कोड बिल आए। उसके बहुत सारे कारण थे, लेकिन जो एक मुख्य आधार था कि वे हिन्दू कानूनों को, जो जाति में बंटे हुए थे, तमाम तरीके के विवाह आदि जो समाज को कभी भी एक नहीं कर सकते थे, उन सबको रोकने के लिए वे कानून लेकर आए थे और उस कमेटी की अध्यक्षता उन्होंने खुद की थी। हिन्दू कोड बिल को बनाने में और लाने में महत्वपूर्ण भूमिका श्री जवाहर लाल नेहरू की भी थी। आज मैं इन लोगों के बारे में सोचती हूँ। मैं जस्टिस चागला के बारे में सोचती हूँ, जो एक बेहतरीन मुसलमान थे। उनका कहना था कि संविधान का जो कानून है, वह किसी एक कौम के लिए नहीं है। वह भारत की जनता के लिए है और आर्टिकल 44 को आप बिल्कुल नेस्तनाबूद नहीं कर सकते और उसको डेड लैटर नहीं बना सकते। You have

to get out of this problem. यह कानून पूरे भारत की जनसंख्या के लिए है। भारत के हर व्यक्ति के लिए है। उसका प्रोटेक्शन हर व्यक्ति को उपलब्ध होना चाहिए। I can use the phrase for Justice Chagla that he must be turning in his grave. People like Nehru and Ambedkar must be wondering at the kind of people who succeeded them, because their dream of making India as one nation, their dream of having equality amongst people seems to have been forgotten by the people. This entire book is on the kind of difficulties that existed in post-Independence India. उस कानून को बनाने में क्या-क्या तकलीफें हुईं, अम्बेडकर जी को सदन में क्या-क्या कहना पड़ा और किस-किस तरह के विवाद खड़े किए गए, जैसे धर्म संकट में है, डॉ राजेन्द्र प्रसाद जैसे व्यक्ति ने भी उसका विरोध किया था, उसके बावजूद वह कानून लाया गया और उस कानून को लाने का फल हमें आज मिल रहा है। जो समाज में बदलाव आए हैं, जो महिलाओं को अधिकार मिले। Basic things like polygamy हमारे यहां भी थी। कोई सुधरे हुए लोग नहीं थे। वे कानून के डर से सुधरे हैं। Succession Act बहस में अम्बेडकर जी को कहना पड़ा कि एक चौथाई माइनोरिटी सक्सेशन फॉलो करता है जब एक चौथाई देते हो तो बराबर का अधिकार लड़कियों को भी दे दो। That is how the succession law changed. दलित समाज के अन्दर एक कानून था कि तलाक हो सकता है। बाकी समाज तलाक ही नहीं मानता था। It is a sacrament आप तलाक नहीं ले सकते भले ही कोई आदमी कितना भी निर्दयी हो, कोई औरत कितनी भी खराब हो divorce is an impossibility. दलित समाज के कानून को आधार बनाकर यह हक सभी को दिया गया कि सभी को तलाक का अधिकार है...(व्यवधान) आप बैठ जाइए। आप हिन्दू महासभा की बात कर रहे हैं। मैं कांग्रेस की बात कर रही हूँ। कुछ सीखिए, मैं जवाहर लाल नेहरू जी की बात कर रही हूँ...(व्यवधान)

अध्यक्ष जी, मैं भारत की संसद में खड़ी हूँ और एक सांसद हूँ। महिला अधिकारों की बात कर रही हूँ। अगर हिन्दू महासभा की गलती थी तो वह भी बता रही हूँ, आज उसी गलती का दुरुपयोग करके जब मुसलमानों के खिलाफ बात होती है तो उस पर भी रोक लगाना चाहती हूँ। मैं इस संसद में यह बताना चाहती हूँ कि इस देश का एक ही धर्म है और वह है भारत का संविधान। आपके जो धार्मिक अधिकार हैं वे अधिकार आपके घर के अन्दर हैं। घर के बाहर भारत का संविधान काम करता है।

(1320/RPS/RSG)

घर के बाहर भारत का संविधान काम करता है। No area can be away from constitutional protection. That has been repeatedly given colour by the Supreme Court's enactments and orders. Somebody was talking about Sharia courts. I think, Shri Premachandran mentioned that in Uttar Pradesh those courts exist and must continue to exist. This has been the observation of Supreme Court in Raghunath vs. Union of India in 1994 on what the State's role is, could there be a parallel judiciary in the country, how could a parallel judiciary exist when

judicial role is assigned to Judiciary under the Constitution of India; probably he chose not to quote it but I am just quoting it. The Constitution of India is a paramount document on the basis of which each person needs to be granted protection and laws.

अब नरेन्द्र मोदी जी की सरकार कर क्या रही है? कभी दस करोड़ शौचालय बनवा देती है, कभी महिलाओं का 12 करोड़ गैस के सिलेंडर बंटवा देती है और जब कुछ नहीं मिला, तो नरेन्द्र मोदी जैसा हिन्दू व्यक्ति मुसलमान बहनों का भाई कैसे हो सकता है, यही सोचते हैं ये लोग। भूल जाते हैं कि भारत का संविधान है और वे भारत के प्रधान मंत्री हैं और भारत का प्रधान मंत्री होने का हक अदा कर रहे हैं। वह हक जो जवाहर लाल नेहरू जी के बाद राजीव गांधी जी अदा कर सकते थे और उन्होंने अदा नहीं किया। मैं वह इतिहास भी बताना चाहती हूँ। मैं बताना चाहती हूँ कि वर्ष 1984-85 में जब शाहबानो का केस आया, उससे पहले भी ऐसे केसेज हो चुके थे, शाहबानो के केस में सुप्रीम कोर्ट ने आपको वही मौका दिया था, जो शायरा बानो के केस में भारतीय जनता पार्टी की सरकार को दिया। उन्होंने कहा कि कानून बनाकर, जितने भी विवादास्पद मामले हैं, इनको समाप्त किया जाए। किसने विरोध किया उस बात का? वर्ष 1986 में आप क्या लेकर आए? प्रोटेक्शन ऑफ मुस्लिम विमन ऑन डिवोर्स एक्ट। ये डिवोर्स की बात करते हैं, हम निकाह की बात करते हैं। ये घर तोड़ने की बात करते हैं, हम घर बचाने की बात करते हैं। मुझे एक शेर याद आ रहा है। ...*(व्यवधान)*
श्री अखिलेश यादव (आजमगढ़): दिवाली और रमजान ...*(व्यवधान)*

श्रीमती मीनाक्षी लेखी (नई दिल्ली): दिवाली और रमजान की भी बात करेंगे...*(व्यवधान)* सभी बातें कर रही हूँ...*(व्यवधान)* दिवाली और रमजान की बात अखिलेश यादव कर सकते हैं, क्योंकि अगर इन्होंने अपने कार्यकाल में उत्तर प्रदेश में शरिया कोर्ट्स बन्द कर दिए होते तो वहां की औरतों के साथ यह अन्याय नहीं हुआ होता...*(व्यवधान)*

श्री अखिलेश यादव (आजमगढ़): सभापति महोदय, ...*(व्यवधान)*

श्रीमती मीनाक्षी लेखी (नई दिल्ली): उस अन्याय का सबसे मुख्य कारण वे शरिया अदालतें हैं, जो इनके समय में चलती रहीं। ...*(व्यवधान)* ये वहां मुख्य मंत्री थे। किस तरह के मुख्य मंत्री थे, जो कि मुसलमान औरतों के हकूक को नहीं बचाना चाहते थे।...*(व्यवधान)*

माननीय सभापति (श्री राजेन्द्र अग्रवाल): बाद में जब आपका अवसर आएगा, तब आप बोलिए। प्लीज आप बैठ जाइए।

...*(व्यवधान)*

SHRI A. RAJA (NILGIRIS): Sir, she is speaking as if he is not entitled to defend himself. ...*(Interruptions)*

माननीय सभापति : अखिलेश जी, बैठ जाइए। प्लीज आप बैठ जाइए।

...*(व्यवधान)*

HON. CHAIRPERSON: Akhileshji, no, you are not allowed. Please sit down.

... (Interruptions)... (Not recorded)

माननीय सभापति : प्लीज, आप बैठ जाइए। वह यील्ड नहीं कर रही हैं। आप बैठ जाइए।

...(व्यवधान)

HON. CHAIRPERSON: You can speak only when your turn comes; not now. She is not yielding. Please co-operate.

... (Interruptions)

माननीय सभापति : जब आपका अवसर आएगा, तब आप बोलिए। अभी मत बोलिए।

...(व्यवधान)

माननीय सभापति : आपको अवसर दिया जाएगा। बैठ जाइए। She is not yielding. Please co-operate. आप बैठ जाइए।

...(व्यवधान)

श्रीमती मीनाक्षी लेखी (नई दिल्ली): सभापति जी, मैं कहना चाहती हूँ:

“निकाह निकाह न रहा, मजाक बन गया।
तलाक, तलाक, तलाक और तलाक हो गया।”

कुछ करने की जरूरत नहीं है। आपने कहा और खत्म, एक बेबस औरत बच्चों के साथ रात में घर से बाहर। क्या एक औरत सिर्फ बीबी होती है? क्या उसके कोई मां-बाप नहीं है, उसका कोई परिवार नहीं है, वह किसी की बेटी नहीं है, वह किसी की बहन नहीं है, वह किसी की मां नहीं है? जो लोग धर्म के नाम पर साक्षी देना चाहते हैं, मैं उनको बताना चाहती हूँ कि यह कानून धर्म के प्रति अन्धा है। ... (व्यवधान)

वित्त मंत्रालय में राज्य मंत्री तथा कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अनुराग सिंह ठाकुर): सभापति जी, अखिलेश जी बहुत सीनियर मेंबर हैं, पूर्व मुख्य मंत्री भी हैं, जब एक महिला सांसद महिलाओं के न्याय के बारे में बात कर रही हैं... (व्यवधान) आपको भी समय मिलेगा, आप अपने समय पर जरूर बोलिए, लेकिन बीच में टोका-टाकी मत कीजिए। ... (व्यवधान) इससे अच्छा संदेश नहीं जा रहा है। ... (व्यवधान)

SHRI A. RAJA (NILGIRIS): How many Members from the Ruling Party will speak like this? ... (Interruptions)

(1325/RAJ/RK)

माननीय सभापति: मीनाक्षी जी, आप बोलिए।

...(व्यवधान)

माननीय सभापति : आप बैठ जाइए, आप बहुत जिम्मेदार व्यक्ति हैं। आप सभी बैठ जाइए। जब अवसर दिया जाएगा तो वह बोलेंगे। केवल मीनाक्षी जी जो बोल रही हैं, वह रिकॉर्ड में जाएगा।

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): The Hindus were singled out, partly because they were the largest community, and also because there were vigorous reform movements among them. Mahatma Gandhi, in particular, had challenged the discriminations of caste and gender by seeking the abolition of untouchability and bringing women into public life. इन सभी कारणों से समाज में बदलाव आया और उनकी वजह से देश में बदलाव आया। कुछ लोग पिछड़े रह गए। Some people lived in the past, lived with the medieval mindset. Those changes need to be brought forward and those changes are called for. It is a very simple thing. I talked about monogamy being mandatory, Succession Act, giving equal rights to girl child, and abolition of caste system. अंतरजातीय विवाह या एक ही जाति के कास्ट के बीच में विवाह, ऊपर भी रोक थी। वे सब भी नहीं हो सकते थे। इस देश में दो-दो सिस्टम्स थे- मिताक्षरा, दायभाग। उस सिस्टम में भी बहुत सारी वेरायटीज थीं। उन सभी में कोडिफाई करके बदलाव लाया गया। Towards the end, even the Britishers brought the Shariat Act ताकि मुसलमान औरतों और बाकी लोगों को डिवोर्स का अधिकार मिल सके। ऐसा कहना कि इम्यूटेबल है, कोई बदलाव संभव नहीं है, वह गलत थ्योरी है। वह गलत थ्योरी इसलिए है कि समाज बदलता है, कानून बदलते हैं और नई समस्याओं से जूझने के तरीके भी बदल रहे हैं, लेकिन मेरा कहना है कि समस्याएं वही हैं, जो वर्ष 1947 के पहले और उसके बाद थीं, सिर्फ क्षेत्र बदल गया है। उस क्षेत्र को संविधान के अधिकार के दायरे में ठीक करने की जरूरत है और हमारी कोर्ट्स वही कोशिश लगातार कर रही हैं। बाकायदा कोर्ट में यह प्रश्न पूछा गया, “what is it that is missing? Why are we unable to implement these judgements?” The Court said, the answer is, ‘political courage’. This is a judgement. I am not saying it myself. This is a judgement of the Court that it is the political courage which is missing out and it is for this reason that we are not able to settle this. This political courage is sought to be shown by this Government for the simple reason because earlier Governments were trying to appease certain sections to get their votes. We are trying to bring everyone together, and bring everyone on the path of progress. The path of progress is important.

If you look at other countries, 22 Muslim countries have given up this practice. दो ऐसे देश जो भारत का हिस्सा थे और आजादी के बाद अलग हुए – पाकिस्तान और बांग्लादेश। जो धर्म के आधार पर बने थे, वे सेक्युलर नेशंस नहीं थे। मुसलमान, हिन्दू एवं अन्य धर्म के जो लोग इस देश में रह गए, वे सेक्युलर्स हैं। जो धर्म को मानते थे, जो धर्म को अपने समाज का आधार बनाना चाहते थे, वे दूसरे देश में चले गए। They, who wanted a religion-based society, have gone to other countries. The basis of a religion-based society was two nation theory. If we go by this thought, this is nothing but a remnant of an

old thought, which is that religion is the basis and communities cannot live together. We have proved that this is wrong. We have shown that religion cannot be the basis of social interactions. To amend that thought, to get out of the thought process that religion can be the basis of any society, we built a secular India - secular India, which protects the women, takes care of the Dalits, where men and women are equal, where there is gender justice, and where there is justice for everyone. Why should a section of society be neglected and left to the *quam*?

(1330/IND/PS)

जो उन्हें करना है, वह कौम तय करेगी। क्या कभी स्वेच्छा से कानून पास होते हैं? क्या स्वेच्छा से हिंदू लॉ पास हुआ था? क्या आपको लगता है कि लोग चाहते थे कि उनका पोलीगैमी का अधिकार खत्म हो जाए, मुझे नहीं लगता है। जब कानून बना, तो वह रुक गया। मुझे नहीं लगता कि सक्सेशन एक्ट में कोई पुरुष प्रधान समाज औरतों को, बेटियों को बराबर का अधिकार देना चाहता होगा। ये अधिकार दिए नहीं जाते हैं, ये अधिकार लिए जाते हैं। These laws have given us the right to be equal and these are the laws which can give right to the ones who have been left out. Who were left out? The Muslim women were left out of the process of changes which happened in the Hindu society.

महोदय, कैथेलिक क्रिश्चियन में डायवोर्स का लॉ नहीं था, लेकिन अब आ गया है। हिंदू कोड बिल की बात करते हैं, लेकिन सिख, जैन, बुद्धिस्ट भी उसमें इन्क्लूडेड हैं, वे सबके अंदर इन्क्लूडेड हैं। The law can precede the changes. We have seen that 70 years have not been adequate time to bring those changes. Somebody has to initiate those changes. Somebody has to show that political courage, which this Government has chosen to showcase.

I come back to the area of Quran. कुरान की आयतों की बाद में बात करूंगी, लेकिन कुरान का मूल वक्तव्य है – ‘पापी को मिलेगा पाप का प्रतिफल, किसी पर अन्याय नहीं होगा।’ आप बताएं कि मुसलमान औरतों पर अन्याय हो रहा है या नहीं? यह बात भी देखने वाली है कि अन्याय की डेफिनेशन वे लोग तय करते हैं, जो खुद विक्टेमाइज करते हैं, एक्सप्लॉएट करते हैं या वे लोग जो स्वयं उस विक्टेमहुड के शिकार हैं। विक्टेमहुड के शिकार वाले लोग कोर्ट चले गए। यहां वे लोग बहस कर रहे हैं, जो स्वयं कानून का नाम लेकर, धर्म को आधार बनाकर एक्सप्लॉएट करते हैं। इसकी इजाजत तो कुरान नहीं देता है। किसी पर अन्याय नहीं होगा, यह मैं नहीं कह रही हूं, ऐसा कुरान कहती है। उसी तरह हिंदू समाज के लिए है –

“रामराज्यवासी त्वम्, प्रोच्छ्रयस्व तेशिरम्,
 न्यायार्थ युद्धस्व सर्वेषु सम चर
 परिपालय दुर्बलम् विधि धर्म वरम्
 प्रोच्छ्र यस्व तेशिरम्, रामराज्यवासी त्वम्”

It means that you live in Ram's Kingdom, hold your head high, fight for justice, treat all as equal, protect the weak, know the rule of law is above everything. यह रामायण कहती है। आप चाहे कुरान पढ़ें या रामायण पढ़ें, समाज में कैसे रहना है, वह अधिकार आपको वहां से मिलते हैं। राज धर्म क्या होता है, वह आपको संविधान बताता है। Everything which is contrary to that, is propagated in the name of religion. This is the tragedy of this country. I genuinely fail to understand this. अगर साधारण भाषा में कहूं – ‘जो सोया उसे अल्लाह जगाए, जो जागते-जागते सो रहा है, उसका क्या करा जाए।’ इस संसद में सभी पढ़े-लिखे हैं और लोगों को समान अधिकार देने वाले बैठे हैं। यहां बहुत शिक्षित सामर्थ्यवान लोग हैं। अगर यही लोग उन अधिकारों को नहीं समझ पा रहे हैं, तो कौन समझाएगा। Somebody has to come forward to bring a change. I genuinely feel this. मीनू मसानी और ऐसे ही अन्य लोग, जितना आप कांस्टीट्यूशनल डिबेट्स में जाते हैं, जितना एर्युडाइट मुसलमानों की बातों को पढ़ते हैं, तो लगता है कि वे कहां गए। ये इंडिपेंडेंट इंडिया में नहीं हैं, ये सेक्युलरिज्म को मानने वाले लोग थे। This has changed and we are becoming more orthodox by the day. Why should we be orthodox? All of us are liberal people. All of us need to understand this aspect that women of this country are the biggest minority in this country. Let us give them gender justice. We can only afford that gender justice once all of us work together to achieve that target.

Sir, the argument has been to ‘scrap it’. That is the first argument which is going on. I must say the only way to do that is to amend the Constitution. जिस संविधान ने राइट टू इक्वेलिटी दिया है, जब तक आप राइट टू इक्वेलिटी को अमेंड नहीं करेंगे, तो यह कानून आता रहेगा, लिटिगेशन होती रहेगी और आपमें से किसी की क्षमता नहीं है कि आप अपना पक्ष रखने के लिए कोर्ट को बांध सकें।

(1335/PC/SNB)

So, you cannot scrap it; you cannot wish it away. Shri Premachandran talked about the aspect, कि 3:2 का जजमेंट है, 2:1:2 है, law has already declared it invalid; women continues there and that is why you need not make the law. Why should we not make the law? Is it not the duty of the Parliament to make the law even if there is something wrong? This is the case in which a Supreme Court

judgement exists. Even if the judgement did not exist, will you take away the right of the Parliament to make the law? Who will do that? You cannot take away that right. This is my duty and not just right. It is my duty. I got elected because I was supposed to make the law. I am a law-maker. सभापति जी, मुसलमान खतरे में हैं या इस्लाम खतरे में है, ऐसी भी कई बातें सुनने में आती हैं। उनके लिए मेरा कहना है, जो विचार मैं आपके सामने पहले भी प्रकट कर चुकी हूँ। Relic of the past; relic of two-nation theory just cannot go on. Preamble to the Constitution talks about fraternity, talks about universal fraternity.

सभापति जी, भाईचारे की बात होती है, सांप्रदायिकता विहीन समाज की बात होती है। सांप्रदायिकता और सांप्रदायिक ताकतों को एक तरफ कर के हम सब को भाईचारे को बढ़ाना है। यह तब ही संभव है, जब हम जाति और धर्म से ऊपर उठेंगे। कुछ लोग आएंगे, जो कहेंगे कि मेरा संवैधानिक अधिकार हट रहा है, धर्म खतरे में है और संस्कृति खतरे में है। मैं उन लोगों को ज़रूर रिमाइंड कराना चाहूंगी कि धर्म, भाषा और संस्कृति के अधिकार आर्टिकल 26, 29, 31 और 31ए में सुरक्षित हैं। इसको कोई खतरे में नहीं डाल रहा है। मुसलमान खुद बदलाव चाहे तो बदलाव संभव है। जब तक मुसलमान बदलाव नहीं चाहेंगे, तब तक बदलाव संभव नहीं है। इसीलिए, मैंने हिन्दू कोर्ट बिल को भी आपके सामने रखा। हिन्दू बदलाव नहीं चाहते थे, यह कानून आने के बाद बदलाव आया है। अगर कानून आएगा तो खुद-ब-खुद समाज बदलेगा और उसकी शुरुआत और उसकी कोशिश यहां से होनी चाहिए। Nowhere does the Constitution say that consent is imperative. If they want to come together, so be it. Otherwise, the duty is on the State. कानून बनाने के लिए इम्पेरिटिव नहीं है, बल्कि यह स्टेट की ड्यूटी है, राष्ट्र की जो सरकार है, वह कानून बनाएगी। किसी ने कहा कि यह किस की बेहतरी के लिए है, यह कौन तय करेगा। हम सब मानते हैं कि भारत का संविधान हम सबकी बेहतरी के लिए लागू हुआ है।

माननीय सभापति (श्री राजेन्द्र अग्रवाल) : अब आप कन्क्लूड कीजिए।

...(व्यवधान)

श्रीमती मीनाक्षी लेखी (नई दिल्ली) : सर, मैं अपनी बात कन्क्लूड कर रही हूँ। मुझे अपने पॉइंट्स बताने हैं, क्योंकि उनके बिना मेरी बात अधूरी रहेगी। संविधान सभा और सदनों में इन सब चीजों पर बहस हुई। उस बहस में जो महिला अधिकार के विरोध में हैं तो आप मर्जी किससे पूछेंगे? जो महिला अधिकारों के विरोधी हैं, उनसे मर्जी पूछेंगे? उनकी मर्जी नहीं चलेगी, महिलाओं की मर्जी चलेगी। जो पीड़ित है, आप उसकी सुनेंगे? जो कमज़ोर है, आप उसकी सुनेंगे? You are supposed to work for the weak and not for the ones who are exploiters. These are the people who are exploiters, who are exploiting religion and casting aspersions on women. They cannot be protected under the law.

सभापति जी, मैं दो उदाहरण दूंगी। अगर कोई स्त्री सती होना चाहती है तो आप उस पर छोड़ दें, कोई कानून मत बनाइए, is that allowed? No. It is your duty to stop the wrong. अनपढ़ मां-बाप बच्चे को स्कूल नहीं भेजना चाहते तो आर्टिकल 45 को मत लागू कीजिए, ऐसा हो सकता है? You have talked about Fundamental Right to Education. My insistence is that it cannot be left to the people who are the basic problem. We have to work towards the solution and listen to the ones who are actually being exploited in the name. ...(*Interruptions*) I will talk about Sabrimala another time. It is not about same religion. The Constitution talks about ...(*Interruptions*)

HON. CHAIRPERSON (SHRI RAJENDRA AGRAWAL): You please address the Chair.

SHRIMATI MEENAKSHI LEKHI (NEW DELHI): Sir, I am addressing the Chair. Uniform Civil Code is about uniformity in civil laws. It is not about uniform religious code. हर जगह एक भ्रम फैलाने की कोशिश है कि कौम खतरे में है। कौम खतरे में नहीं है, वह प्रोटेक्टेड है। सवाल यह उठता है कि सरकारें इतने लंबे समय तक चुप क्यों थीं? सरकारें चुप थीं, क्योंकि उनकी वोट-बैंक की दिक्कतें थीं।

(1340/RU/SPS)

पाकिस्तान के एक कमीशन की एक फाइण्डिंग है, उसे मैं कोट करना चाहती हूँ

“Report of the Commission on Marriage and Family Laws, Government of Pakistan in 1955 - whether Sharia is immutable or not.”

यह सवाल उनके सामने भी था। उनका कहना था कि reforms are a must. There is nothing called immutability of Sharia and they changed the law. And after they changed the law, ‘Islam is capable of evolution’ is the verdict. Islam is capable of evolution. पाकिस्तान का लॉ कमीशन मानता है, लेकिन हिन्दुस्तान के जो मुसलमान हैं, वे कहते हैं कि मुसलमान खतरे में है। It is shocking to know that we have such people who want to mislead the society in the name of religion.

माननीय सभापति: आप काफी समय ले चुकी हैं। प्लीज कनक्लूड।

श्रीमती मीनाक्षी लेखी (नई दिल्ली): जो रिफॉर्म और सुधार की बात कर रहे हैं, तो सुधार के नाम आप डिवाइन लॉ को री-राइट नहीं कर सकते हैं। I have quoted many instances where divine laws have been re-written. आज मैं आप सबके बीच में खड़े होकर कहूँ कि मनु और याज्ञवल्क्य का जो कानून 750 बी.सी. में लागू होता था, मीनाक्षी लेखी उसको मानने को तैयार है, लेकिन वह 1950 ए.डी. में भी चलेगा, वह 2019 ए.डी. में भी चलेगा, बताइए आप क्या कहेंगे? If

that law is not divine and it is not away from immutability, it is capable of being mutated and evolved, how can the same be not applied to the Islamic law in the same country?

Necessity to promulgate was there because it is about public community and it is not the agenda of the BJP. This is the agenda of this nation.

...(Interruptions)

मज़लूम ख्वातीन की तरफ से,

“आज सारी औरतों का हौंसला बुलंद है, यह फैसला हर किसी को पसंद है, जो दलाली - I hope it is not unparliamentary - करते थे धर्म के नाम पर, आज उन सभी का मुंह बंद है।”

Thank you very much.

(ends)

1343 hours

DR. MOHAMMAD JAWED (KISHANGANJ): Sir, I rise to oppose the introduction of this Bill. I would like to put forward few facts in this august House.

The instant Triple Talaq has already been declared unconstitutional by the Supreme Court and is therefore *non est*.

As per this Bill, a Muslim man can be jailed for upto three years along with a fine. This provision has the potential to destroy a marriage because of a false complaint by a scheming relative.

As per this Bill, the Magistrate will grant bail only after hearing the wife. This provision has far-reaching consequences as a man may get bail only on the conditions imposed by the wife.

This Bill is in violation of article 14 of the Constitution as it discriminates Muslim women and women of other religions. Section 498A of IPC, Domestic Violence Act and Dowry Prohibition Act already apply to Muslims too. Therefore, there is no need of having an additional law to protect only Muslim women.

There are several contradictions to the Bill. Section 3 of the Bill says that Talaq-e-Biddat is void but in Sections 5 and 6, it discusses post divorce issues such as maintenance allowance for women and custody of her minor children as if marriage is dissolved through.

The Ordinance also provides for maintenance of the wife. However, if the husband is in jail, how will he be able to provide subsistence allowance over and above the maintenance he has to provide under other laws applicable?

(1345/MM/NKL)

सर, जब शौहर ही जेल में होगा तो मेन्टेनन्स कहां से दे पाएगा। यह बेबुनियाद मालूम होता है। The Supreme Court, in the Triple Talaq Judgment, nowhere said that Triple Talaq should be a criminally punishable offence.

We have to understand what this Government wants to do through this Bill. Imprisonment, not for abandoning his wife but merely for chanting 'Talaq' three times, for three years. Considering the punishment for causing death by negligence, which is imprisonment of only up to two years, I think, the present one is much more than what it deserves. This is more than rioting as well. This Bill is laid with a political intention to harass the Muslim community and to portray Islam, the religion of peace and equality, in bad light.

हम से पहले के वक्ता ने कुरान के बारे में कोट किया था। It is practised by more than 14 per cent of Indians and about 1/4th of the human race. यह बिल मुसलमान औरतों की बदहाली और मुसलमानों की बर्बादी की नीयत से लाया जा रहा है।

This Bill will cause distress to the familial ties and matrimonial relationships, and the only option available to the aggrieved Muslim husband would be to walk out of marriage and abandon his wife. यह चलन है। अगर आप वर्ष 2011 का सैन्सस देखेंगे तो उसके अनुसार ढाई लाख से ज्यादा औरतें सैपरेटिड हैं, जिसमें से दो लाख से ज्यादा औरतें हमारी हिन्दू बहनें हैं। अगर नया लाना है तो उनके लिए लाना चाहिए।

As per a report in 2006, the separation cases in Muslim women were 4.8/1000 compared to 5.5/1000 in Hindu women. तो क्या हमारी हिन्दू बहनों की इनको चिंता नहीं है? क्या इनको उनके लिए नहीं सोचना चाहिए?

Sir, if the present Government is serious and sincere towards Muslim women empowerment, अगर उनकी चिंता है, तो उनकी जॉब्स के बारे में सोचना चाहिए। उनको देखना चाहिए कि सरकारी नौकरी उनको कैसे मिलेगी, उनका एजुकेशन कैसे होगा, उनको टेक्निकल स्किल्स कैसे दी जाएंगी, उनको लोकल बॉडीज़, असेम्बली और पार्लियामेंट में पॉप्यूलेशन के आधार पर सीट्स कैसे मिलेंगी? जिस तरह से एससी-एसटी का कोटा होता है, पार्लियामेंट और असेम्बली में भी हमारी मुस्लिम बहनों के लिए कोटा होना चाहिए। मैं तो कहता हूँ कि अगर इनकी नीयत रहती तो 303 सीट्स में एक न एक मुसलमान जरूर जीतकर आता। 335 एनडीए मैम्बर्स चुनकर आए हैं, उसमें भी एक मुसलमान चुनकर आया है और उसको भी इन्होंने मंत्री पद नहीं दिया है। इनकी नीयत इससे साफ जाहिर होती है। अगर सही मायने में चिंतित होते तो इनको दर्द होता जो शाइस्ता, 19 साल की लड़की है, जिसके शौहर तबरेज़ को झारखण्ड में लिंच करके मार दिया गया। इनको चिंता होती तो अखलाक साहब की बीवी को जस्टिस दिलाते, जुनैद की मां को और जैनुअल साहब की बच्चियों को दिलाते, लेकिन ये यह नहीं चाहते हैं। हमारे आदरणीय प्रधान मंत्री जी ने झारखण्ड की घटना पर काफी अफसोस जताया था... (व्यवधान) सर, मेरा बीस मिनट का टाइम है और आपने मुझे पांच मिनट ही दिये हैं।

माननीय सभापति (श्री राजेन्द्र अग्रवाल): कांग्रेस के कई वक्ता हैं और समय का ध्यान तो रखना पड़ेगा। सदन नियम से चलता है। टाइम अलॉटमेंट के अनुसार ही समय दिया जाता है।

...(व्यवधान)

HON. CHAIRPERSON: Now, please try to conclude.

(1350/SJN/KSP)

डॉ. मोहम्मद जावेद (किशनगंज): सभापति महोदय, प्रधान मंत्री जी ने भी चिंता जताई थी, लेकिन उसका कुछ भी नतीजा नहीं निकला है। नतीजा यह हुआ है कि झारखंड में फिर से चार लोगों की मॉब लिंचिंग के तहत हत्या हो गई। चार गैर-मुस्लिमों की हत्या हुई है। अगर प्रधान मंत्री जी सही मायने

में चाहते, तो पिछले साल ही एक्शन लेते, 8 मर्डर में जो कन्विक्टेड हैं, उनके मंत्री जी ने जाकर उनको माला पहनाकर सम्मानित किया था।

महोदय, आज जो माहौल बनाया जा रहा है, वह मुसलमानों के खिलाफ बनाया जा रहा है। सिर्फ मुसलमानों के खिलाफ ही माहौल नहीं बन रहा है, बल्कि वह कमजोर, दलित, माइनोरिटीज और ट्राइबल्स के खिलाफ भी बनाया जा रहा है। नए-नए कानून बनाए जा रहे हैं, आरटीआई को कमजोर किया जा रहा है और यूएपीए को मजबूत किया जा रहा है। आज के दिन जो माहौल है, मैं उस पर आपको एक लाइन पढ़कर सुनाना चाहता हूँ कि एक मशहूर पॉस्टर, मार्टिन निमोलर ने आज से लगभग 80 साल पहले कहा था कि-

“First they came for the socialists and I did not speak out because I was not a socialist, then they came for the trade unionists and I did not speak out because I was not a trade unionists, then they came for the Jews and I did not speak out because I was not a Jew, then finally they came for me and there was no one left to speak for me.”

सभापति महोदय, एकदम वही माहौल बनाया जा रहा है। हमें इससे बचना होगा। मैं आखिरी में कनक्लूड करते हुए कहना चाहता हूँ कि यह जो बिल लाया गया है, मुसलमानों को जेल भिजवाने का नया तरीका है।...(व्यवधान)

माननीय सभापति : आपकी लिस्ट बहुत लंबी है।

...(व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : सभापति महोदय, मुसलमानों को जेल भिजवाने के लिए नया कानून बनाया गया है। उसको या तो आतंकवादी घोषित करके अंदर कर दो, तबरेज की तरह लिंच करके मार दो या तीन लब्जों में उसको जेल भिजवा दो। तीन बार तलाक बोलो और तीन साल के लिए अंदर कर दो। सरकार यह चाहती है।...(व्यवधान) सरकार मुसलमानों को बरबाद करने के लिए और कितने नए तरीके निकालेगी।...(व्यवधान) Therefore, I oppose this Bill and request the hon. Minister, who come from Patna, my State, to send this Bill to the Standing Committee for review and make laws for separated women of all communities, not just Muslims.

महोदय, इन्होंने जिसकी तादाद 345 बताई है। इन्होंने बताया है कि 345 मुसलमान औरतों का तलाक के ऊपर जजमेंट आया है। 353 लोग 345 मुसलमान औरतों के लिए अपना दर्द दिखा रहे हैं।...(व्यवधान) यह अपीजमेंट है। ये लोग कांग्रेसियों को बदनाम करते हैं कि हम मुसलमानों का अपीजमेंट करते हैं। लेकिन यह दिखाने चाहते हैं कि असल में मुसलमान औरतों का अपीजमेंट ये लोग करना चाहते हैं। लेकिन इनकी नीयत साफ नहीं है। जैसा कि हमने कहा है कि जैसी इनकी नीयत है, जो कमजोर हैं, जो माइनोरिटी है, जो मुस्लिम है, उनको किस तरह कुचलकर एक किनारे ढकेल दिया जाए, ताकि इनकी हुकूमत ठीक से चल सके। मैं इस बिल को अपोज करता हूँ।

(इति)

1354 hours

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Mr. Chairman, Sir, on behalf of *Dravida Munnetra Kazhagam*, I rise to express my deep reservations, complete opposition and total disappointment with regard to the Muslim Women (Protection of Rights on Marriage) Bill, 2019.

I begin by questioning as to why this Government is in such a hurry to bring this Bill. What is the signal we are trying to send to this nation? Why are you in a hurry to pass Bills that arouse communal passions and divide our people? Is this the message that you want to give this country?

Sir, there are so many pressing issues. We are passing Bills here without enough representation of women. It is in your own Election Manifesto that you would pass 33 per cent Women Reservation Bill.

(1355/SRG/KN)

One term has passed and the second term has started, it has not even been listed. This Bill, you claim, is to protect the women's rights. Why can women not be here to participate and be a part of this dialogue? Let us decide what is good for us. We do not want a man to tell us what is good for us. So, please pass the 33 per cent Women's Reservation Bill before you talk about women's rights.

Have we even thought of bringing a Bill to end honour killings which happen in the name of caste and religion. What sins have these young people, women and men, done in this country other than being in love? They are being killed. Everyday there are news reports. What laws are we bringing in to stop this? Nothing.

The Member from BJP spoke here very eloquently and she spoke about freedom. I would like to ask, what freedom do we have here? We are not allowed to chose what to eat, who to pray to and if we want to refrain from praying. Have we brought a law to punish people who indulge in mob lynching and mob violence in the name of religion? This is the need of the hour and there is an urgency to bring Bills like this. When she spoke, she spoke about property rights to women. I would proudly like to say it here that Tamil Nadu was the first State to bring laws on property rights to women and that was because of our great leader Thanthai Periyar who insisted on it. Then our leader Dr. Kalaignar

implemented it as the Chief Minister of Tamil Nadu. But when Dr. Ambedkar wanted to make it a part of the Constitution and Pandit Jawahar Lal Nehru was supporting it, who were the people who opposed it? These are the same people who opposed it and made sure that you have to leave the Cabinet.

This law is short-sighted, discriminatory and divisive. Many people have pointed to the controversial history of this Bill. It was passed in Lok Sabha because you had a majority and it was sent to the Rajya Sabha. It was stalled there because it was against the Constitution. ...(*Interruptions*). Yes, I was there to stall the Bill. But then again you are bringing it back here. It has been twice promulgated. As many people have quoted the Krishna Kumar Singh Vs. State of Bihar case, where it was held that re-promulgation is a fraud on the Constitution. This is what the Judges said there. But I think, we have to be quoting it everyday because you are doing this again and again and again. When the Supreme Court, in the Shayara Bano Vs. Union of India 2017 case has outlawed the triple talaq, talaq-e-biddat, then what is the need for this Government to bring in this legislation? Under the Statement of Objects and Reasons, it has said:

“In spite of the Supreme Court setting aside *talaq-e-biddat* and the assurance of All India Muslim Personal Law Board, there have been reports of divorce by way of *talaq-e-biddat* in different parts of the country. It is seen that setting aside *talaq-e-biddat* by the Supreme Court has not worked as any deterrent in bringing down the number of divorces by this practice among certain Muslims.”

If this is the basis for the present legislation, then the Government must explain to the House as to how many reports are there. When the Minister introduced the Bill, he said 477 cases, but what is it based on and where did he get the statistics from? He has to explain this to the Parliament.